

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH**

SERVICE TAX APPEAL No.85765 OF 2021

[Arising out of Order-in-Appeal No.DL.NA/GST/A-III/MUM/128/2020-21 dated 04.03.2021 passed by the Commissioner (Appeals)-Thane), GST & Central Excise, Mumbai]

VAISHALI KISHOR PATIL

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
PALGHAR**

Respondent

Appearance:

Present for the Appellant:None

Present for the Respondent:Shri Dhananjay Dahiwalé, Dy.Commissioner/
S.B.P.Sinha, Supdt.(AR)

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 85700 / 2025

Date of Hearing/Decision: 16.04.2025

PER:P.K.CHOUDHARY

When the matter was called, none appeared on behalf of the appellant nor any prayer for adjournment has been received.

2. I find that from the record that the matter is being listed on board on regular basis i.e. on 16.02.2024,06.05.2024, 09.07.2024,04.09.2024,09.10.2024 and today. In none of the dates, the appellant appeared nor any prayer for adjournment has been received. It seems that the appellant is not interested in pursuing their appeal and accordingly the appeals is dismissed for non-prosecution.

The appellants are at liberty to file application for restoration of appeals.

(Dictated & Pronounced in open Court)

(P.K.Choudhary)
Member (Judicial)

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